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Title: Papers laid on the Table of the House by Ministers/Members.

**माननीय अध्यक्ष :** अब पत्र सभा पटल पर रखे जाएंगे । श्री धर्मेन्द्र प्रधान ।

**THE MINISTER OF PETROLEUM AND NATURAL GAS AND MINISTER OF STEEL (SHRI DHARMENDRA PRADHAN):** I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 10 of the Oilfields (Regulation and Development) Act, 1948:-

- (1) S.O.367(E) published in Gazette of India dated 22nd January, 2019 regarding royalty rates applicable for DSF Bid Round-I, DSF Bid Round-II and Hydrocarbon Exploration and Licensing Policy together with a corrigendum thereto published in Notification No. S.O.1887(E) dated 31st May, 2019.
- (2) S.O.1597(E) published in Gazette of India dated 16th April, 2019 regarding amendment of the Schedule of the Oilfields (Regulation and Development) Act specifying the concessional rates payable in case of early commencement of the commercial production of crude oil, condensate and natural gas from the contract areas to be awarded under Hydrocarbon Exploration and Licensing Policy.

[Placed in Library, See No. LT 118/17/19]

**इस्पात मंत्रालय में राज्य मंत्री (श्री फगुन सिंह कुलस्ते) :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(एक) राष्ट्रीय इस्पात निगम लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2019-2020 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 119/17/19]

(दो) केआईओसीएल लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2019-2020 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 120/17/19]

(तीन) एमओआईएल लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2019-2020 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 121/17/19]

(चार) एमएसटीसी लिमिटेड तथा इस्पात मंत्रालय के बीच वर्ष 2019-2020 के लिए हुआ समझौता ज्ञापन ।

[Placed in Library, See No. LT 122/17/19]

(2) संविधान के अनुच्छेद 151(1) के अंतर्गत भारत के नियंत्रक-महालेखापरीक्षक - संघ सरकार (वाणिज्यिक) (2019 का संख्यांक 5) (निष्पादन लेखापरीक्षा) - एनएमडीसी लिमिटेड, इस्पात मंत्रालय का प्रचालनात्मक निष्पादन के प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 123/17/19]

**THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY SHAMRAO DHOTRE):** I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Sarba Siksha Abhiyan, Guwahati, for the year 2017-2018, alongwith Audited Accounts.  
  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarba Siksha Abhiyan, Guwahati, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 124/17/19]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2016-2017, alongwith Audited Accounts.  
  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 125/17/19]

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR):** I beg to lay on the Table:-

(1) A copy of the State Bank of India Employees' Provident Fund (Amendment) Regulations, 2019 (Hindi and English versions ) published in Notification No.

HR/PPG/PA/19-20/112 in Gazette of India dated 1st June, 2019 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library, See No. LT 126/17/19]

(2) A copy of the Notification No. G.S.R.98(E) (Hindi and English versions) published in Gazette of India dated 7th February, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 8/2016-Cus., dated 5th February, 2016 under Section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 127/17/19]

(3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (15th Amendment) Rules, 2019 published in Notification No. G.S.R.76(E) in Gazette of India dated 30th January, 2019, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.93(E) dated 5th February, 2019.

(ii) The Income-tax (3rd Amendment) Rules, 2019 published in Notification No. G.S.R.304(E) in Gazette of India dated 12th April, 2019, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.347(E) dated 3rd May, 2019.

- (iii) The Income-tax (4th Amendment) Rules, 2019 published in Notification No. G.S.R.375(E) in Gazette of India dated 22nd May, 2019, together with an explanatory memorandum.

[Placed in Library, See No. LT 128/17/19]

- (4) A copy of the Prohibition of Benami Property Transactions (Conditions of Services of Members of Adjudicating Authority) Rules, 2019(Hindi and English versions) published in Notification No. G.S.R.379(E) in Gazette of India dated 27th May, 2019 under Section 69 of the Benami Transactions (Prohibition) Amendment Act, 2006, together with an explanatory memorandum.

[Placed in Library, See No. LT 129/17/19]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 130/17/19]

- (6) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2018-2019.

[Placed in Library, See No. LT 131/17/19]

- (7) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Report No. 1 of 2019) (Department of Revenue-Direct Taxes)-Assessment of Assesseees in Entertainment Sector for the year ended March, 2018.

[Placed in Library, See No. LT 132/17/19]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(Report No. 8 of 2019)(Niti Aayog)-Audit of Preparedness for the Implementation of Sustainable Development Goals.

[Placed in Library, See No. LT 133/17/19]

**जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्रीमती रेणुका सिंह सरुता) :** माननीय अध्यक्ष जी, मैं राष्ट्रीय अनुसूचित जनजाति वित्त और विकास निगम तथा जनजातीय कार्य मंत्रालय के बीच वर्ष 2019-2020 के लिए हुए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ ।

[Placed in Library, See No. LT 134/17/19]